

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Court]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 332/Lkw/2017
Assessment Year 2010-11**

Super Tannery Ltd., 187/170, Jajmau, Kanpur PAN AAICS 1142C	Vs.	ACIT-VI, Kanpur
(Appellant)		(Respondent)

Appellant by	Shri P.K. Kapoor, CA
Respondent by	Shri Harish Gidwani, DR
Date of hearing	11/02/2021
Date of pronouncement	15/02/2021

ORDER

PER A.D. JAIN, V.P. :

This is assessee's appeal for Assessment Year 2010-11 against the order of the Id. CIT(A)-II, Kanpur dated 08.03.2017.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 08.02.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Kanpur-1 has issued a certificate in Form No.3 on 14.01.2021 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw

the appeal. Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 15/02/2021)

Sd/-
(T.S. Kapoor)
Accountant Member

Sd/-
(A.D. Jain)
Vice President

Aks -
Dtd. 15/02/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order